

CENTRAL ADMINISTRATIVE TRIBUNAL

(12)

ALLAHABAD BENCH

THIS THE 6TH DAY OF MARCH, 2002

Original Application No. 1435 of 1997

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MAJ.GEN.K.K.SRIVASTAVA, MEMBER(A)

Chhotey Singh, son of
Shri Suraj prasad,a/a 27 years
R/o Vill. & Post Kumbhi,
District Kanpur Dehat

... Applicant

(By Adv: shri R.P.Singh)

Versus

1. Union of India through the Secretary, Posts and Telegraph New Delhi.
2. Post Master General, Kanpur.
3. Superintendent of Post Offices Mufassil Division, Kanpur.

... Respondents

(By Adv: Ms.Sadhna Srivastava)

O R D E R(Oral)

JUSTICE R.R.K.TRIVEDI,V.C.

By this application u/s 19 of A.T.Act 1985 the applicant has prayed for a direction to the respondents to give him regular appointment on the post of E.D.B.P.M, Kumbhi District Kanpur (Dehat)

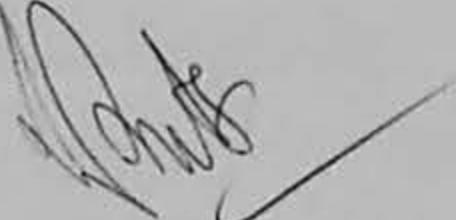
The facts are that regular EDBPM of the said post office was dismissed from service on 5.11.1990. The applicant was permitted to work as EDBPM by order dated 20.3.1991 (Annexure 1). The applicant worked till 31.7.1991 when the regular incumbent again joined after the order of dismissal passed against him was set aside in appeal. The

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applicant worked for few months as claimed by the applicant and on the basis of this working no right can ~~be~~ accrue to the applicant. The permanent incumbent however during this period retired from service. The respondents have taken steps to make regular appointment as EDBPM in which applicant may also participate and his claim may be considered alongwith others.

The OA is disposed of finally with no order as to costs.


MEMBER(A)


VICE CHAIRMAN

Dated: March 6th, 2002

UV/